

30.06.2021
Court No.1
Item No.9 to 11
AP/ss

WPA(P) 186 of 2021
Tarunjyoti Tewari
Vs.
The Union of India and Ors.

With
WPA(P) 187 of 2021
Sandipan Das
Vs.
The Union of India and Ors.

With
WPA(P) 188 of 2021
Tapas Maity
Vs.
State of West Bengal and Ors.
(Through Video Conference)

Mr. Bikash Ranjan Bhattacharya, Senior Advocate with
M/s. Billwadal Bhattacharyya, Saket Sharma and
Sabyasachi Chatterjee, Advocates
... for the Petitioners present on virtual mode.

Mr. Anirban Roy, Government Pleader,
with Mr. Sayan Sinha, Advocate
... for the State present on virtual mode.

On request of the learned counsel for the State to file
affidavit, adjourned to July 02, 2021.

Learned counsel for the State shall also apprise the
Court about the misuse of blue and red lights in the State of
West Bengal on the vehicles totally in violation of law.

In the case in hand, so called IAS officer namely
Debanjan Deb, was using blue light on his car.

[Rajesh Bindal, C.J. (A)]

[Arijit Banerjee, J.]